

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION(CRIMINAL) Diary No(s). 53491/2023

INTERNET FREEDOM FOUNDATION & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.25746/2024-CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS)

Date : 12-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTAFor Petitioner(s) Mr. Abhinav Sekhri, Adv.
Mr. Gautam Bhatia, Adv.
Ms. Vrinda Bhandari, AOR
Ms. Radhika Roy, Adv.
Ms. Gayatri Malhotra, Adv.
Mr. Madhav Aggarwal, Adv.
Ms. Arzoo Prakash, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

We are not inclined to entertain the present writ petition under Article 32 of the Constitution of India but leave it open to the petitioners to approach the jurisdictional High Court by way of a writ petition under Article 226 of the Constitution of India.

Accordingly, the writ petition is dismissed as not entertained.

We clarify that we have not made any comments and observations on merits.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
ASSISTANT REGISTRAR